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SLP(C)No. 5566 OF 2001  
ITEM No.4

Court No. 9

SECTION IVB  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.5566/2001

(From the judgement and order dated 05/12/2000 in FAO 2828/00  
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

UNITED INDIA INSURANCE COMPANY LTD.

Petitioner (s)

VERSUS

LEHRU & ORS.

Respondent (s)

(With prayer for interim relief)  
( For Final Disposal )

Date : 23/04/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI  
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s) Mr. Vishnu Mehra,Adv.  
Mr.A.K. Roy,Adv.  
for Mr. B.K.Satiya,Adv.

For Respondent (s) Mr. Roopak Bansal,Adv.  
Mr. D.B. Vohra,Adv.  
  
Mr. Gagan Gupta,Adv.  
Mr. S.S. Khanduja,Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J  
.SP2

For the personal reason of the learned counsel for  
the petitioner, the hearing is adjourned. List after summer  
vacation.

The amount lying in deposit in this Court shall be  
placed in fixed deposit for a period of three months.

.SP1

(Neena Verma)  
Court Master

(Radha Rani Bhatia)  
Court Master